

National Company Law Tribunal
Allahabad Bench
Allahabad

CP No. 76/2002

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2016.

NAME OF THE COMPANY: Shri Arvind Mohan Johri

Vs.

M/s Mohan Carlton Hotel Pvt. Ltd.

SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act, 1956.

<u>Sl. No.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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1.

2.

Order

76/2002 Arvind Mohan Johri V. M/s Mohan Carlton Hotel Pvt Ltd.

None appeared even though personal notice was served after the matter was transferred to this bench from Principal Bench. For a long time the matter was coming for final hearing but the parties are obtaining time on one pretext or the other. The bench is not happy with the progress of the case of which if filed in the year 2002; hence, directed the matter to be listed on 19.8.2016, for final hearing.

It is placed on record for information of both sides that if arguments are not addressed on that day, the Bench will be constrained to reserve the matter for final orders. Let the office communicate the order by post to both sides.


SH.VSR AVADHANI (Judicial
Member)


SH.H.P.CHATURVEDI (Judicial
Member)

Dated:02.08.2016